

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:586

ANSWERED ON:03.03.2005

THROWING OUT OF PASSENGERS FROM FARRAKKA EXPRESS

Chakraborty Shri Ajay;Gohain Shri Rajen;Joshi Shri Pralhad Venkatesh

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government is aware of the incident of throwing out of passengers from Farrakka Express at Shikohabad station;
- (b) if so, the details of the incident alongwith the number of persons died/injured and compensation provided to the victims/their family;
- (c) the action taken by the Government against those found guilty for this inhuman act;
- (d) the details of such inhuman incidents that took place during the last two years including number of persons died/injured, compensation provided to them and action taken against the guilty persons, incident-wise;
- (e) whether the Government is taking serious note of the growing incidents of the innocent passengers being thrown out of the running trains; and
- (f) if so, the measures the Railways is taking to avert such incidents?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ( SHRI R. VELU )

(a) to (c): Yes, Sir. On 23.1.2005, some persons were pushed out by military and Border Security Force (BSF) personnel from Train No.3483 Farrakka Express at Shikohabad Railway Station from General Coach No.83740 AB. At that moment Train No.2393 Up Sampurna Kranti Express passed through and 5 of these passengers were run over by the train. A case under Crime No.4/2005 Under Section 323, 304 and 504 IPC and section 145 of the Railways Act, 1989 has been registered on 23.1.2005 by the Government Railway Police, Shikohabad. The Police have arrested 3 military personnel and one BSF Constable. Military personnel were handed over to the military authorities for further action and the BSF Constable was sent to judicial custody.

As regards compensation paid to the victims / their families, compensation is paid after a claim is filed in the Railway Claims Tribunal and a decree is awarded. Since no compensation claim has yet been filed by the victims' families, no compensation has been paid to them.

(d): A statement is attached.

(e) & (f): The maintenance of law and order and control of crime on Railways including in running trains is the responsibility of the State Government concerned. The Railways, however, in order to improve safety and security of passengers travelling by trains, have amended the Railway Protection Force (RPF) Act, 1957 and the Railways Act, 1989 to enable Railway Protection Force to effectively supplement the efforts of the Government Railway Police (GRP) of the State Governments in controlling Crime against the passengers. The Railway Protection Force staffs are deployed on many trains and station premises for this purpose.

STATEMENT REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO.586 BY SHRI AJOY CHAKRABORTY, SHRI PRALHAD JOSHI AND SHRI RAJEN GOHAIN TO BE ANSWERED IN LOKSABHA ON 3-3-2004 REGARDING THROWING OUT OF PASSENGERS FROM FARRAKKA EXPRESS.

Railways cases	Years	No.of cases paid	No.of persons Died	No.of Persons Injure	Compen- sation	Action taken against the guilty persons
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CR 2003-04 1 - 1 - On 26.11.2004, a passenger was thrown out of train No.5220 Up for sitting arrangement when train was passing through Bhusawal to Mumbai due to a scuffle held between two groups of passengers. GRP/Bhusawal has registered a case vide crime No.150/03 u/s 143, 147, 149, 307, 302, 427, 504 & 106 IPC dated 30.11.2004. After investigation the case was filed on "A final report" dated 29.4.2004.

2004-05 - - - (1) On 17-9-2004, one passenger threw out his wife while traveling by train No.2621 Dn. (Lashkar Exp.) in S-7 coach, in between Igarpuri and Ghoti railway stations. GRP/Igarpuri has registered the case vide crime No.25/04 u/s 302, 498(a) and 34 IPC and arrested the accused passenger.

(2) On 28-9-2004, one passenger was thrown out by his brother-in-law while traveling in train No.1093 Dn. in between Jalgaon-Shirsoli stations following a scuffle. GRP/Jalgaon registered a case under crime No.122/04 u/s 302 IPC and arrested the accused.

ER 2003-04 1 - 1 - On 22.7.04, one boy aged 14 years was thrown out from the ladies compartment of Train No.K-8 Dn. (Katwa local) by a lady passenger at Kuntighat Rly. station over Howrah Division. GRPS/Bandel has registered a case No.30/2004 dated 22.7.04 u/s 325 IPC against the lady passenger and arrested her. The case ended with charge sheet vide No.25/04 dated 6.10.04 u/s 325/307 IPC.

2004-05 1 - 1 - On 2.1.05, one lady passenger pushed down from train No.SL-266 Dn. (Sealdah-Lakhikantapur Local) over Sealdah Division. A case under crime No.1/2005 dated 3.1.05 u/s 341, 323, 354, 307 IPC was registered by GRPS/Baruipur and arrested one person. The case ended with charge sheet vide No.04/2005 dated 31.1.05 u/s 341, 323, 354 IPC.

ECR 2003-04 - - - -  
2004-05 2 - 2 - (1) On 21.2.2004, one person was thrown out from Train No.6264 Dn. in between Sugauli-Motihari in Samastipur Division by GRP. GRP/Narkatiaganj registered a case No.48/04 dated 24.7.2004 U/S 302, 323, 379, 34 IPC.

(2) On 02.10.2004, one lady passenger was thrown out from Train No.280 Dn. at Sitamarhi Railway Station by GRP/Sitamarhi. GRP/Darbhanga registered a case No.83/04 dated 02.10.2004 U/S 341, 323, 324, 325, 387 against guilty GRP staff.

ECoR 2003-04 - - - -  
2004-05 - - - -

NR 2003-04 2 - 1 - (1) One TTE/Ghaziabad on ticket checking duty was thrown out from train No.2 HHD (Delhi-Hathras-Quila Passenger) on 3.9.03 by milk vendors. A case was registered under case file No.4/03 u/s 332, 504, 506, 533 IPC & 146 Rly. Act against three persons. All 03 accused surrendered in the court and were later bailed out.

(2) One foreigner passenger was thrown out of 2GDK EMU at Faridabad by unknown miscreant after snatching Rs.8000/- & other belongings. A case under crime No.26/04 u/s 356 was registered by GRP/Faridabad.

2004-05 3 2 1 - (1) One military personnel was thrown outside from train No.2404 (Pooja Exp.) by his colleagues/fellow passengers in between Bhatia and Gorawan stations on 10.7.04. GRP/Ludhiana has registered a case under crime No.92/04 u/s 302, 34 IPC dt. 11.7.04 and arrested of 2 accused persons.  
(2) One passenger thrown out from Train No.4673 (Shadeed Exp.) at Platform No.3 Delhi-Shahadara Rly. Station by unknown miscreants on 9.11.04 after looting Rs.6000/- in cash. A case was registered by GRP/Delhi Main under crime No.450/04 u/s 302, 392 IPC against unknown miscreants.

(3) One beggar was thrown out from S-10 coach of Train No.4646 (Shalimar Exp.) on 11.1.05 in between Budhi-Khatua station by a drunken military personnel. A case on crime No.1/05 u/s 307 IPC was registered by GRP/Khatua.

NCR 2003-04 2 2 - - (1) On 24.1.04, one person was pushed out by some unknown persons from the general coach of train No.8237 Dn. in between Ajahi & Chhata stations. GRP/Mathura has registered a case crime No.23/04 u/s 147, 302, 307, 323, 504 & 34 IPC and 145 Rly. Act and arrested one miscreant.

(2) On 25.1.04, one person was thrown out from train No.5664 at Bhadan Rly. station by unknown miscreant. A case under crime No.15/04 u/s 147, 302 & 34 was registered at GRP/FZC and arrested one person.

2004-05 2 5 - - (1) On 23.1.2005, some persons were pushed out by military and Border Security Force personnel from Train No.3483 Farrakka Express at Shikohabad Railway Station from General Coach No.83740 AB and at that moment Train No.2393 Up Sampurna Kranti Express passed through and 5 of these passengers were run over by the train. A case under Crime No.4/2005 U/S 323, 304 and 504 IPC and 145 Railway Act has been registered on 23.1.2005 by Govt. Railway Police, Shikohabad. They arrested 3 military personnel and one BSF Constable. Military personnel were handed over to military authorities for further action and the BSF Constable was sent to judicial custody.

(2) On 27.7.2004, one military personnel was thrown out by unknown passengers from general coach of Train No.2780 near Jakhora Railway Station and looted cash Rs.50000/- with suitcase. A case Crime No.54/04 U/S 394 IPC was registered at S.O. GRP LAR on 28.7.2004.

NER 2003-04 - - - -

2004-05 1 1 - - On 30.11.2004, one passenger was thrown out from Train No.9165 Up by RPF escort party a case vide Crime No.111/04 U/S 393, 302 IPC dated 30.11.2004 was registered against the RPF escort party. In this regard RPF escort party had been placed under suspension and Department proceedings are under process.

NFR 2003-04 - - - -  
2004-05 - - - -

NWR 2003-04 - - - -

2004-05 1 - 1 - On 8.12.2004, one child aged 13 years was thrown out between Degawara-Rajgarh stations by one passenger from train No.188 HSR-JP Passenger. A case was registered under Crime No.113/2004 U/S 307 IPC dated 8.12.2004 by GRP/Alwar and arrested the accused person.

SR 2003-04 - - - -  
2004-05 - - - -

SCR 2003-04 - - - -  
2004-05 - - - -

SER 2003-04 - - - -

2004-05 - - - - -

SECR 2003-04 - - - - -  
2004-05 - - - - -

SWR 2003-04 - - - - -  
2004-05 - - - - -

WR 2003-04 - - - - -

2004-05 1 - 1 - On 23.1.2004, one passenger was pushed out by local  
Train No.252 Up between Borivali-Kandivali by  
unknown miscreant. GRP/Borivali registered a  
case vide Crime No.17/04 U/S 307 & 34 IPC dated  
30.1.2004. Case was closed vide 'A' summary dated 3.8.2004.

WCR 2003-04 - - - - -  
2004-05 - - - - -